

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2952
ANSWERED ON:14.03.2000
REGISTRATION OF REFUGEES
Y.S. VIVEKANANDA REDDY

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether despite the order of Union Government's giving deadline for the Sri Lankan Tamil Refugees in Tamil Nadu to register themselves with the Chief Immigration Office, the directives are not being complied with;
- (b) if so, the main reasons for the same;
- (c) the number of refugees staying in Chennai unregistered; and
- (d) the efforts being made to see that they register themselves as per directive of the Union Government?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI CH. VIDYASAGAR RAO)

(a),(b)&(d): The Chief Immigration Officer, Chennai had called upon Sri Lankan refugees staying in Chennai city to register themselves before 31.8.99. This date was further extended till 15.9.99. No deadline has been fixed by the Central Government in regard to registration of such refugees. Applications received after 15.9.99 are also being accepted and registered. 1,943 Sri Lankan refugees staying in the city have been registered by the Chief Immigration Officer, Chennai.

(c): No such information is available.